

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-II**

14. C.P.(IB)-4477(MB)/2019

**CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)**  
**SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2021**

**NAME OF THE PARTIES: - Sainik Industries Pvt Ltd**  
**V/s**  
**Shri Saikrupa Sugar & Allied Industries Ltd**

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

The matter is taken up through Virtual Hearing (VC). Ld. Advocate Ms. Nimisha Rathod appeared for the Petitioner. As per the record of the Ld. Counsel, it appears that the substituted service upon the Corporate Debtor has not been effected properly. Hence, Ld. Counsel sought two weeks' time to comply with all modes of substitute service. Her request is acceded to. List the matter on **06.04.2021**.

**Sd/-**  
**RAVIKUMAR DURAISAMY**  
**Member (Technical)**

**Sd/-**  
**H.P. CHATURVEDI**  
**Member (Judicial)**

Dated this the 23<sup>th</sup> day of February, 2021  
Sushil